

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
CAA-42/ND/2021

IN THE MATTER OF:

**M/s. Kalyankari Suppliers Pvt. Ltd. with
M/s. Geetanjali Vintrade Pvt. Ltd. and Others**

...APPLICANT

Section

U/s 230-232

**Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant

For the RD

For the OL

For the Income Tax Department

:

:Ms. Shankari Mishra Adv.

:Mr. Kartikeya Asthana, Adv

**:Mr. Ruchir Bhatia SSC & Mr.
Pratyaksh Gupta JSC with Adv
Anant Maan and Adv Abhijeet
Anand**

ORDER

An intern of the office appears and submitted that the Counsel for Petitioner is not available and therefore sought adjournment. Ld. counsel for the Income Tax Department is present. Ld. counsel for the RD is present and submitted that their report is available. Ld. counsel for the OL is present and submitted that they have filed their report and have no objections. Since, the counsel for the Petitioner is not available, list the matter on **01.08.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**